

MR. CHAIRMAN: Nothing will go on record. ...(*Interruptions*)... प्लीज़। आप लोग अपनी सीट्स पर जाइए। ...(व्यवधान)... This is the reason why I am not immediately accepting it for discussion because I know, what is happening, what is likely to happen, and the way things are happening now.

WRITTEN ANSWERS TO STARRED QUESTIONS

Restrictions on banks and financial institutions

*121. SHRI SANJAY RAUT: Will the Minister of FINANCE be pleased to state:

- (a) the number of banks and financial institutions restricted to do the business during the last three years as per RBI regulations;
- (b) the reasons for restricting these banks and financial institutions;
- (c) the amount of loss incurred by the depositors during the last three years due to ill-functioning of these banks; and
- (d) the steps initiated by Government to keep control and check the wrong doing of these banks and financial institutions?

THE MINISTER OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): (a) to (d) With regard to banks and financial institutions restricted to do business during the last three years as per the regulations of Reserve Bank of India (RBI), as per RBI inputs, on account of breach of relevant thresholds under RBI's Prompt Corrective Action framework, 13 banks were placed under the framework at different points of time, of which six are currently under the framework, and, opening of new branches by another four banks, which are all in the private sector, has been restricted on account of reasons related to meeting shareholding or listing requirement or compliance with statutory provisions. Further, one of the four banks is also subject to restriction on entry into new lines of business listed under section 6(1) of the Banking Regulation Act, 1949.

With regard to loss incurred by depositors due to the functioning of the said banks, as per input received from RBI, there has been no instance of depositors incurring losses on account of failure of any Scheduled Commercial Bank during the last three years.

With regard to steps initiated by Government in respect of wrongdoing of the said banks, it is stated that banks are placed by RBI under its Prompt Corrective Action framework upon breach of the framework thresholds with the objective of facilitating corrective measures to restore their financial health and make them stronger, and that such placement is not linked to any wrongdoing. Under the Public Sector Banks (PSBs) Reforms Agenda, banks have set up stressed asset verticals to arrest slippages and effect focussed recovery, strengthened their credit appraisal policies and processes, and improved risk management and monitoring, resulting in the number of PSBs placed under the framework reducing from eleven to four over the last three years, accompanied by substantial improvement in various framework parameters in respect of the remaining four PSBs as well.

Research and development activities in medical colleges

*122. SHRI RAKESH SINHA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of research journals of international standard being published by both public and private medical colleges in the country;

(b) the names of such journals and their publishers;

(c) the budget of hospitals and medical colleges, allotted for research activities; and

(d) whether there is any mode or agency to coordinate research done by doctors in their respective medical colleges and hospitals, if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN):

(a) and (b) As per "Science Citation Index", 02 Medical/Research Journals of international standard are being published by medical colleges in the country. Details are as under:-

1. National Medical Journal of India-Published by AIIMS, New Delhi.
2. Journal of Post Graduate Medicine - Published by KEM Hospital and Medical College, Mumbai.

(c) Budget allocation to hospitals and medical colleges is generally as per the requirement indicated by these organizations.